

**GOVERNMENT OF INDIA  
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA  
UNSTARRED QUESTION NO.2006  
TO BE ANSWERED ON WEDNESDAY, THE 9<sup>TH</sup> MARCH, 2016**

**MONTHLY PROGRESS REPORT**

**2006. SHRI RAM PRASAD SARMAH:**

**Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:**

- (a) whether Monthly Progress Reports (MPR) are not timely updated by different Deputy Commissioner Offices in the State of Assam;**
- (b) if so, the details thereof;**
- (c) whether due to non-submission of timely MPR, it causes delay in sanction and release of MPLAD funds and if so, the details thereof;**
- (d) whether the Government has issued certain instructions to the State Government Deputy Commissioners' Offices to update the MPR in time; and**
- (e) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE FOR MINISTRY OF EXTERNAL AFFAIRS [GENERAL (Dr.) V.K. SINGH (Retd.)]**

**(a) to (e): Para 6.4 (viii) of the Guidelines on MPLADS inter-alia stipulates that the Nodal District Authority shall submit Monthly Progress Report (MPR) on or before the 10<sup>th</sup> of the succeeding month.**

**Release of MPLADS funds from Government of India is dependent on furnishing of the Monthly Progress Report as well as on furnishing of the Utilisation Certificate and Audit Certificate. Para 4.3 of the**

**Guidelines lays down the following conditions for release of MPLADS funds:**

**The first instalment of Rs. 2.5 crore at the time of constitution of the Lok Sabha or election of the Rajya Sabha Member is released in the beginning of the financial year.**

**In the remaining years, the first instalment is released in the beginning of the financial year subject to the condition that the second instalment of the previous year was released for the Member of Parliament concerned and also subject to furnishing of the provisional Utilisation Certificate of the previous year covering at least 80% of the expenditure of the first instalment of the previous year.**

**The second instalment of Rs.2.5 crore is released subject to the fulfillment of the following conditions:-**

- (i) the unsanctioned balance available in the account of the District Authority after taking into consideration the cost of all the works sanctioned is less than Rs. 1 crore;**
- (ii) the unspent balance available in the account of the Member of Parliament concerned is less than Rs. 2.5 crore; and**
- (iii) Utilisation Certificate and Audit Certificate of the immediately concluded financial year ending 31<sup>st</sup> March have been furnished by the District Authority.**

**(i) and (ii) above are obtained from Monthly Progress Report.**

**Cases of delay in submission of Monthly Progress Report, Utilisation Certificate and Audit Certificate required for release of MPLADS funds, including in the State of Assam, are regularly taken up with the concerned Nodal District Authorities and State Governments by this Ministry on a continuing basis.**

**Instructions regarding time-bound and rule-bound implementation of MPLADS are regularly reiterated.**

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